

(b) the steps being taken to protect the Indian fishermen;

(c) whether the Lakshadweep Islands are being misused by the Srilankans thereby posing threat to our country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):  
(a) 25 Indian fishermen are reported to have been killed by the Sri Lankan Navy during 1994 and 3 in 1995 so far.

(b) Ships from the Indian Navy and Coast Guard constantly patrol the Indo-Sri Lankan International Boundary Line (IBL) against any infiltration. There has been no evidence of Indian fishermen being fired upon on the Indian side of IBL. Fishermen are also being regularly warned not to cross the IBL. Incidents of attack on fishermen are strongly taken up by the Government of India with the Government of Sri Lanka. Bilateral discussions are held periodically with Sri Lanka on problems related to fishermen.

(c) and (d). There is no information available with the Government suggesting misuse of Lakshadweep Islands by the Srilankans.

#### Revamping of Ordnance Factories

2336. SHRI SARAT PATTANAYAK : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to revamp the ordnance factories; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):  
(a) Renovation/modernisation of ordnance factories is an on going activity to meet the emerging requirements of the armed forces.

(b) The steps taken include replacement and renewal of old plant and machinery, selective upgradation of processes and introduction of improved technology. An amount of over Rs. 200 crores is expected to be spent in 1994-95.

#### O.T.I. in Pensions of Ex-Servicemen

2337. SHRI INDRAJIT GUPTA : Will the PRIME MINISTER be pleased to state :

(a) whether the one-time increase (OTI) in pensions of Ex-Servicemen announced in 1992 is being implemented satisfactorily;

(b) if not, the reasons therefor;

(c) whether the Ex-Servicemen re-employed in public sector undertakings are being given only a proportionate amount of OTI limited upto 10 years of re-employed service; and

(d) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):

(a) Yes, Sir.

(b) Question does not arise.

(c) Yes, Sir.

(d) Armed Forces Pensioners who retired before 1.1.86 have been granted one time increase in their pension on the consideration that they had truncated career and retired from service much earlier than their counterparts in the civil services. Since this condition is not fulfilled in the cases of those Armed Forces pensioners who get employment in Public Sector Undertakings After retirement from the Armed Forces and continue in service till the normal date of retirement in civil, they have not been granted OTI. These ex-servicemen whose re-employed service is less than 10 years have been sanctioned OTI on graded basis.

#### Purchase of MIG-29

2338. SHRI RAJENDRA AGNIHOTRI : Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to purchase a fresh batch of MIG-29 aircrafts;

(b) if so, the details thereof;

(c) the country from which the above aircrafts are proposed to be purchased; and

(d) the time by which the aircrafts are likely to be purchased?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN):  
(a) to (c). Yes, Sir. A contract has been concluded with Russians for purchase of a fresh batch of MIG-29 aircraft.

(d) The delivery is scheduled in second half of 1995.

#### Medical Colleges

2339. DR. SAKSHIJI : Will the PRIME MINISTER be pleased to state :

(a) the number of Government and Private Medical Colleges functioning in Uttar Pradesh;

(b) whether the Union Government have received any proposal from the State Government/Private institutions to set up more medical colleges in the State;

(c) if so, the details thereof; and

(d) the action taken by the Union Government thereon?